

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 25th August, 2008

CONTEMPT PETITION NO. 14/2008
IN
ORIGINATION APPLICATION NO. 479/2002

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Ashok Kumar Mathur son of Late Shri R.L. Mathur, Assistant Commercial Manager, North Western Railway, Ajmer (Rajasthan) aged about 51 years, resident of Moti Bhawan, 124/10, Civil Lines, Ajmer.

.....APPLICANT

(By Advocate: Mr. Nand Kishore)

VERSUS

1. Shri Ashok Gupta, General Manager, North Western Railway, Hasanpura Road, Jaipur.

.....RESPONDENT

(By Advocate: Mr. T.P. Sharma)

ORDER (ORAL)

The applicant has filed this Contempt Petition for the alleged violation of the order dated 06.12.2006 passed in OA No. 479/2002 whereby this Tribunal had directed respondent no. 2, General Manager, North Western Railway, Jaipur, to decide the representation of the applicant by passing a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of the representation. The said representation was not decided by the General Manager within the period allowed by this Tribunal as well as the time extended subsequently by this Tribunal. Since the

order of this Tribunal was not complied with, as such notice was issued to the respondent.

2. Now the reply has been filed by one Shri B.L. Meena, Deputy CPO (G), North Western Railway, Jaipur on behalf of the respondent i.e. General Manager, North Western Railway, Jaipur whereby an order dated 11.04.2008 has been annexed and representation of the applicant has been decided.

3. In view of this subsequent development, we are of the view that the present Contempt Petition does not survives, which is accordingly disposed of. However, it is necessary to point out that Contempt Proceedings are ^{-Criminal} quasi in nature and it is for the person concerned to file affidavit and it was not permissible for the Deputy CPO (G) to file affidavit on behalf of the respondents, General Manager, who has been impleaded as respondent in the Contempt Petition. Be that as it may, we are not taking serious note of it at this stage.

4. In view of what has been stated above, the Contempt Petition is disposed of. Notice issued to the respondent is hereby discharged.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (3)

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